

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI E. AHAMED): (a) Yes.

(b) to (d) UNMOGIP was established under a UN Security Council Resolution and was meant to supervise the Cease Fire Line established in Jammu and Kashmir under the Karachi Agreement of July 1949. However, the UNMOGIP's role has been overtaken by the Simla Agreement of 1972 between India and Pakistan and the establishment of the Line of Control. Under the Simla Agreement both countries have resolved to settle their differences by peaceful means through bilateral negotiations. It was also agreed that the Line of Control resulting from the ceasefire of December 17, 1971 shall be respected by both sides, and that neither side shall seek to alter it unilaterally, irrespective of mutual differences and legal interpretations. Both sides also agreed to refrain from the threat or the use of force in violation of this Line.

Delay in commencement of medical facilities in Sri Lanka

2664. SHRI JAGAT PRAKASH NADDA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to answer to Unstarred Question 1261 given in the Rajya Sabha on 23 August, 2012 and state:

(a) the reasons for the delay in commencement of the project for which project consultants had been appointed way back in 2003;

(b) in what manner this inordinate delay has affected our bilateral relations with Sri Lanka;

(c) whether Government would fix responsibility for the delay;

(d) the other health related projects that India had undertaken to execute in Sri Lanka and which have been similarly delayed; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI E. AHAMED): (a) to (c) Although the project was conceived in 2003, a Memorandum of Understanding (MoU) was signed with the Government of Sri Lanka only in April 2008 after detailed discussions on the project parameters.

Subsequently, the contract agreement was signed in March 2011 with the implementing agency after following the due process of tendering and necessary approvals. The project site, which is located in hilly terrain, was cleared of encumbrances by the Government of Sri Lanka, and the foundation stone was laid in July 2011. The Civil structural works have been completed and the hospital is expected to be handed over by September 2013.

(d) to (e) As per available information there has been no delay in the execution of various health related projects, including supply of medical equipment and organization of artificial limb fitment camps, that have been taken up by the Government in the Northern and Eastern Provinces of Sri Lanka.

Pakistan delaying judicial investigation of 26/11 attacks

†2665. DR. YOGENDRA P. TRIVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government feels that Pakistan is deliberately delaying the judicial process related to the investigation of 26 November Mumbai terrorist attacks;

(b) if so, whether Government has held talks with the Pakistan Government and lodged its protest in this regard;

(c) if so, when did it take place; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (d) Government has conveyed to Pakistan on several occasions that despite the repeated assurances given by Pakistan's leadership at the highest level and the extensive cooperation extended by India in connection with the ongoing trial and investigation in Pakistan on the Mumbai terrorist attacks, substantive and verifiable progress has not been made on bringing all the perpetrators and masterminds of the heinous attacks to justice.

Pakistan authorities have now also been asked to propose dates for the visit of their Judicial Commission to visit Mumbai to complete the prosecution evidence

† Original notice of the question was received in Hindi.